

**BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE  
BENCH, PUNE**

Original Application No.18/2022 (WZ)

Chandravadan Surti

... Applicant

V/s

State of Goa & Ors.

... Respondents

**MEMO**

MAY IT PLEASE YOUR LORDSHIP:

Pursuant to the Order passed by this Hon'ble Court dated 11.03.2022, Goa State Pollution Control Board i.e. Respondent no.2 in the above matter submits the compliance/status report in respect of the direction of this Hon'ble Court.

Place: Panaji Goa

Date: 10.05.2022

  
Advocate for Respondent No.4

**Inspection Report**

**Sub:** Complaint regarding operating hotel and restaurant at survey no. 226/1F at Ashvem, Mandrem village, Pernem-Goa without any permission from GSPCB and cutting of mangroves at the said site.

As directed, the undersigned, Mr. Sebastiao Barreto (EA) inspected a restaurant at survey no. 226/1F on 28/04/2022, wrt above mentioned subject. The unit owner Mr Lyzer Fernandes was present during the course of inspection.

**1. Name, address & contact no. of complainant:**

Chandravan Surti  
R/at:A/102,Raj Tower C.II.S.I,  
Opposite Silver Coin Restaurant  
I.C. Colony, Borivali, (W) Mumbai, 400103

**2. Nature of Complaint :**

- a) Noise pollution: NA
- b) Waste Water disposal : -NA
- c) Air emission: -NA
- d) Solid waste disposal: -NA
- e) Any other:-Alleges that the restaurant is operated illegally and illegal cutting of mangrove.

**3. Whether any previous complaint received, if yes, details : --**

**4. Whether any show cause notice/directions/letter for corrective if yes, provide details: --**

**5. Name and address industry/unit against whom complaint is filed**

Lyzer Fernandes  
H.no.400, Villa Vailankani  
Ashvem, Mandrem- Pernem-Goa

**6. Product manufacturer: The unit is a restaurant**

**7. Quantity of production: NA**

**8. Raw Material: NA**

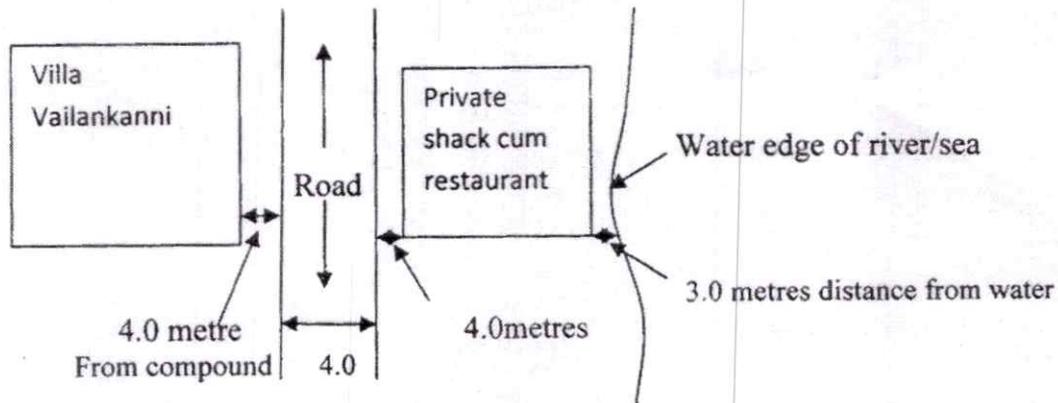
**9. Machine/equipment installed: NA**

**10. Approximate production in last 2 months (based on receipts of purchase of raw materials orders and payments received) : NA**

**11. Man power requirement: NA**

**12. Status of operation of unit: Restaurant is not in operation**

**13. Site description and schematic sketch of site:**



14. **Type of area:** residential cum commercial
15. **Distance of nearest residence/school/hospital/any prominent structure:** residence is 10 mts away from the restaurant.
16. **Distance of water body (Specify which if any) :** --3 mtr
17. **Noise Pollution Control measures adopted :** --NA
18. **Water consumption (meter reading of previous water supply bills):** unit not in operation
19. **Waste water generation:** unit not in operation
20. **Disposal method:** collection tank
21. **Capacity of septic tank/soak pit/sewage treatment plant/effluent treatment plant:** capacity of septic tank-18cu.m
22. **Whether capacity sufficient (Yes/No):** Yes
23. **Electrical consumption:** unit not in operation
24. **Solid waste generated :** unit not in operation
25. **Hazardous Waste :** N.A
26. **Permission from:**
  - a) **Local body:** Details not provided during the inspection
  - b) **Goa State Pollution Control Board:** Consent to operate valid till 24.06.2025
27. **Noise levels recorded:** NA
28. **DG set capacity :** NA **Boiler Capacity :** NA
29. **Oven capacity :** N.A
30. **Furnace capacity:** N.A
31. **Rotary kiln:** N.A
32. **Dust suppression methods:** N.A
33. **In case of Induction furnace:** N.A
34. **In case of sponge iron units:** N.A
35. **Is ambient monitoring carried out (Yes/No) :** No
36. **Are reports submitted as per consent conditions (Yes/No):** No (The unit not in operation)

37. Is environmental statement submitted (Yes/No): No  
38. Is water cess submitted (Yes/No): N.A  
39. Are all consent conditions complied with (Yes/No): The unit not in operation.  
40. Is Bank Guarantee submitted (Yes/No): NA  
41. If yes, has the unit complied, give details: N.A  
42. Additional observations:

Mr Lyzer Fernandes is the owner of the residential House Villa Vailankani, H.no. 400, Ashvem, Mandrem Pernem Goa and he resides in it. There exists a temporary structure erected by Lyzer Fernandes facing his residence and have obtained consent to operate from GSPCB to operate as Private Shack cum Restaurant. The consent to operate is valid upto 24.06.2025. The unit Private Shack cum Restaurant was not in operation during inspection, Mr Lyzer Fernanades has submitted that the unit (Private Shack cum Restaurant) is temporarily shut down due to his personal issues. As observed the unit has provided septic tank for disposal of waste water. No discharge was observed. The complainant alleged that there was illegal cutting of mangrove trees. No such activity was observed during the time of inspection.

Name of the Inspecting Official: Mr. SebastiaoBarreto (EA)



Signature: